

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.4 IN CIVIL APPEAL NO.617 OF 2010

C.I.T.,NASHIK

Appellant (s)

VERSUS

SHRI SATPUDA TAPI PARISAR SSK LTD.

Respondent(s)

(For clarification and office report)

Date: 15/04/2011 This Matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.S. PANICKER RADHAKRISHNAN
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Applicant/
Appellant(s)

Mr. Mohan Parasaran,ASG.
Mr. R.P. Bhatt,Sr.Adv.
Mr. H.R. Rao,Adv.
Mr. D.L. Chidananda,Adv.
Mr. Gaurav Dhingra,Adv.
Mr. B.V. Balaram Das,Adv.

For Respondent(s)

Mr. Shekhar Naphade,Sr.Adv.
Mr. Chinmoy Khaladkar,Adv.
Ms. Neha S. Verma,Adv.
Mr. Vimal Chandra S. Dave,Adv .

UPON hearing counsel the Court made the following
O R D E R

The interlocutory application is dismissed.

[Alka Dudeja]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.4
IN
CIVIL APPEAL NO.617 OF 2010

Dy. Commissioner of Income Tax, Nashik

...Appellant(s)

Versus

Shri Satpuda Tapi Parisar SSK Limited

...Respondent(s)

O R D E R

The interlocutory application is dismissed.

.....CJI.
[S.H. KAPADIA]

.....J.
[K.S. PANICKER RADHAKRISHNAN]

.....J.
[SWATANTER KUMAR]

New Delhi,
April 15, 2011.